

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 340 of 2020

IN THE MATTER OF:

Facor Alloys Ltd. & Anr.

...Appellants

Vs

**Mr. Bhuvan Madan,
RP of Ferrow Alloys Corporation Ltd. & Ors.**

....Respondents

Present:

**For Appellants: Mr. Anurag Singh and Mr. Abhijit Sinha,
Advocates**

**For Respondents: Mr. Abhinav Vasisht, Sr. Advocate for Respondent
No. 1**

**Ms. Charu Bansal and Ms. Varsh Banerjee,
Advocates for Respondent No. 2**

**Mr. Amit Chadha, Sr. Advocate along with Mr.
Diwakar Maheshwari, Advocate for Respondent
No. 3**

ORDER
(Through Virtual Mode)

25.06.2020 At the request of Learned Senior Counsel for Respondent No. 3 for filing Reply Affidavit, one week is granted from today. Also, Learned Counsel for the Appellant is permitted to file Rejoinder within one week thereafter.

It is made quite clear that the Copy of Reply Affidavit of Respondent No. 3 as well as Copy of Rejoinder of the Appellant will be served to the Learned Counsels of the other side on record three days before the next date of hearing.

Registry is directed to list the matter on **10th July, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member(Judicial)

(Kanthi Narahari)
Member(Technical)